"**RESOLVED FURTHER THAT** Mr. Muralidhara.C, Partner of M/s Murali & Co. Advocates, having his office address at 102, Haudin House, 5, Haudin Road, Bangalore - 560 042, Karnataka be and is hereby appointed as the Liquidator of the Company for the purposes of winding up of the Company pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016."

"**RESOLVED FURTHER THAT** Mr. Muralidhara.C, Partner of M/s Murali & Co. Advocates, the Liquidator be and is hereby empowered to exercise all powers as provided in Section 35 to Section 46 of the Insolvency and Bankruptcy Code, 2016, including distribution of the assets of the Company to its members and to sub-delegate their powers as they may deem fit for administrative convenience."

Ken Fukui
Director
Fuji Furukawa Engineering & Construction Co (India) Private Limited
(Company under Members' Voluntary Winding-up)

Mr. Muralidhara.C
Liquidator

Date : June 23, 2017
Place : Bengaluru, India

FORM A/ 151
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency & Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017

FOR THE ATTENTION OF THE STAKEHOLDERS OF FUJI FURUKAWA ENGINEERING & CONSTRUCTION CO (INDIA) PRIVATE LIMITED

1.	Name of the Corporate Person	Fuji Furukawa Engineering & Construction Co (India) Private Limited
2.	Date of Incorporation of Corporate Person	February 13, 2013
3.	Authority under which corporate person is incorporated/ registered	Registrar of Companies, Bengaluru, Karnataka.
4.	Corporate Identification Number	U74999KA2013FTC067836
5.	Address of Registered Office and Principal Office (if any) of the corporate person	Registered Office Address : B3, South Avenue, No.12, 17B Main, 6th Block, Koramangala, Bengaluru – 560 095, Karnataka.
6.	Liquidation Commencement Date of Corporate Person	June 21, 2017 – Date of passing special resolution by the shareholders of the Company.
7.	Name, address, email address, telephone number of Liquidator	Name: Mr. C. Muralidhara Address: 102, Haudin House, 5, Haudin Road, Bengaluru, Karnataka 560 042. Email address: murali@muraliandco.com Telephone number: 080-41515161
8.	Last date for submission of claims	July 21, 2017

Notice is hereby given that Fuji Furukawa Engineering & Construction Co (India) Private Limited has commenced voluntary liquidation on June 21, 2017.

The stakeholders of Fuji Furukawa Engineering & Construction Co (India) Private Limited are hereby called upon to submit a proof of their claims, on or before July 21, 2017, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Muralidhara.C
Liquidator

Ken Fukui
Director

Fuji Furukawa Engineering & Construction Co (India) Private Limited
(Company under Members' Voluntary Winding-up)

Date: June 23, 2017
Place: Bengaluru, India

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SC – 05

Office of the Member Secretary, Karnataka State Legal Services Authority

Nyaya Degula, H.Siddaiah Road, Bengaluru-560 027.

NOTIFICATION

NO. 180/ADM/2014, DATED: 22/06/2017.

The following posting of the nominated Members of the Permanent Lok Adalats in the State, as detailed below are ordered in the interest of public service, to take effect immediately as per the Government Notification No.LAW/83/LAD/2017, Dated:13/06/2017.

Sl No	Name of the Member of Permanent Lok Adalat	Charge to which posted	On which date to take Charge as Chairman of PLA.
1	Smt. K.P. Usha	Member, Permanent Lok Adalat, Bengaluru	03/07/2017
2	Sri Anilkumar Balagouda Patil	Member, Permanent Lok Adalat, Belagavi	03/07/2017
3	Sri Kishor Chandra Hegde	Member, Permanent Lok Adalat, Mangaluru	03/07/2017

2. The office timing of PLAs in the State is from 10.00 AM. To 5.30 P.M. of each working day of the Court.
3. You are entitled for a sitting Fee of ₹. 1500/- per sitting, as provided under the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Amendment Rules, 2008.
4. You are further entitled for a Conveyance Allowance of ₹. 5,000/- P.M. as provided under the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Rules, 2003.
5. You are not entitled for any other allowance/s, benefits, remuneration etc.,
6. As directed, the nominated Members for the PLAs who are practicing as on date as advocates at the respective places of their posting now as Members of PLAs shall **file undertaking before Karnataka State Legal Services Authority to the effect that they will not practice as advocates during their tenure as Members of the PLAs in question.**
7. As directed, you are directed to **file undertaking before Karnataka State Legal Services Authority to the effect that you do not and will not have an financial or other interest as is likely to affect prejudicially your functions, as such, as Members of PLAs,** as contemplated under the provisions of the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Rules, 2003.

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SC-30

BY ORDER OF HON'BLE EXECUTIVE
CHAIRMAN, KSLSA, BENGALURU,

Uma M.G.
Member Secretary
KSLSA, Bengaluru.

Office of the Member Secretary, Karnataka State Legal Services Authority

Nyaya Degula, H.Siddaiah Road, Bengaluru-560 027.

NOTIFICATION

No. 180/ADM/2014, Dated: 22/06/2017.

The following posting of the Chairman of Permanent Lok Adalat is ordered in the interest of Public Service, under the provisions of Permanent Lok Adalat (Other terms and conditions of Appointment of Chairman and other persons) Rules, 2003 and as amended from time to time.